

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.942/2012

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>nd</sup> September 2017, 10.30 A.M

Name of the Company	Yashdeep Trexim Pvt.Ltd -Versus- Rainey Park Suppliers Pvt.Ltd & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. R.R. Mitra, Adv.  
Mr. S. Ghosh, Adv.  
Mr. S. Choudhury Adv.  
Mr. A. De. Adv.  
Mr. A. Baner, Adv.

Respondent NO:- 17.

Arindam Ray, Adv.  
22/09/2016.

Arindam Ray, Adv.  
Arif Ali, Adv.

R-2, 3, 4

A-80  
22/9/17

S. Sankar, Adv.  
Rajib Mullick, Adv.  
Rakesh Sankar, Adv.

Petitioner

Rakesh Sankar, Adv.  
22/09/2017.

Mr. Rahul Das.  
Mr. Sanjiv Trivedi } Respondent no. 1

22/9/17.

## ORDER

The Ld. Counsel for the petitioner is present. The Ld. Counsel for the respondent Nos.1, 2,3, 4, and 17 are present.

The Ld. Counsel for the petitioner submits that the petitioner is unavailable to sign and submit his rejoinder on account of illness and prays for further time to file the rejoinder which is otherwise ready for submission.

Considering the submissions of the Ld. Counsel of the petitioner, the petitioner is allowed 7 days time more to file the rejoinder, if any, in compliance with the directions vide order dated 30-08-2017, with copy to the opposite parties.

It is made clear that no further time will be allowed to the petitioner for filing the rejoinder.

The Ld. Counsel for the respondent Nos. 2,3 and 4 submits that two applications filed in the matter is lying in the registry. However, it is not listed for hearing.

The Office is directed to list the applications, subsequent to the curing of defects by the applicants, if any, and getting it numbered, along with the Company Petition.

List for hearing on 06-11-2017.

  
(Jinan KR)  
Member(J)